

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's order dated 17.9.2018 in Petition No. 77/MP/2016.
- Petitioners : Coastal Gujarat Power Limited (CGPL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors.
- Date of Hearing : **28.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, CGPL
Shri Abhishek Munot, Advocate, CGPL
Shri Kunal Kaul, Advocate, CGPL
Shri Samikrith Rao, Advocate, CGPL
Ms. Poorva Saigal, Advocate, Haryana & Rajasthan Utilities, PSPCL
Ms. Reeha Singh, Advocate, Haryana & Rajasthan Utilities, PSPCL
Ms. Tanya Singh, Advocate, Haryana & Rajasthan Utilities, PSPCL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondents made respective submissions on the aspect of the Petitioner's entitlement to Capex and Opex for the FGD System for the capacity of 4150 MW or the 4000 MW.

2. After hearing the learned senior counsel and learned counsel for the parties, the Commission directed the Petitioner to file its written submissions within two weeks with a copy to the Respondents, who may file their written submissions, if any, within two thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)